

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM & NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO - 1257
ANSWERED ON 31/07/2023

**EVICTION OF PEOPLE FOR ONSHORE OIL AND GAS EXPLORATION AND
DRILLING PROJECTS**

1257. SHRI B. LINGAIAH YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has evicted people for any exploration for an onshore oil and gas exploration and drilling project in some States without paying fair compensation under provisions of Land Acquisition, Rehabilitation and Resettlement (LARR) Act, 2013, including under Section 3(c) of LARR Act and this Section pertains to a family whose land or other immovable property has been acquired, or whose members are dependent on forests or water bodies, and also by claiming that people were staying on forest land, among others; and
- (b) if so, details thereof since 2017 onwards, project wise and State-wise also till now and reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI RAMESWAR TELI)

- a) No, Sir.
- b) Does not arise in view of (a) above.